

13

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.07.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 21 & 28 of 2018 & IA No. 213 of 2017 in CP(IB) No.227/9/HDB/2017
NAME OF THE COMPANY	Gati Infrastructure Pvt Ltd
NAME OF THE PETITIONER(S)	SEW & Prasad
NAME OF THE RESPONDENT(S)	Gati Infrastructure Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. P. V. Amaranadha Reddy	Adv	9848028189	
K. Suresh Kumar	Adv	9959357722	Copy

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N. Ish for SP/IRAM			

ORDER

CA /IA No. 213/2017, is taken up for hearing.

Counsel for operational creditor is present. Counsel for corporate debtor is also present.

Heard both sides.

This application is filed on behalf of corporate debtor to condone delay in filing the documents attached to the application.

I have heard the counsel for the applicant and also the counsel for operational creditor.

Who contended that documents submitted may be received subject to proof and relevance.

Hence CA/IA No. 213/2017, is allowed vide separate order.

Documents filed along with application are received subject to proof and relevance.

I have heard the counsel for operational creditor in part, for continuation list the matter on 03.08.2018.


Member/Judicial